

order/Judgement despatched
to Applicant/Respondent(s)
on 27-8-92

Per Tribunal

Date: _____

618193

Applicant in person / by VL Sengar
Advocate / Respondent by VS Mansoor
Council Due to ~~mention~~ mention Time
The matter adjourned to 23/8/93
for ~~Final H. G. D.~~ Final H. G. D. 23/8/93

91

Dy. Registr.

C.P. No. 93/93
for order on
6/8/93.

Yaeli
19/7/93.

OA 161/92

Dated: 23.8.93

Shri V.D.Surve, counsel for the applicant. Shri V.S.Masurkar counsel for the respondents.

Shri Masurkar requests for time to file reply. He may do so within four weeks with an advance copy to the counsel for the applicant. List the case for orders on C.P. on 12.10.93.

(M.Y.Priolkar)
Member (A)

QxAxAx6 C.P. 93/93 in O.A. 161/92

Date: 12-10-93

None for the applicant. Mr. V. S.

Masurkar for the respondents states that the quarter has been regularised. In view of this no further action is necessary. C.P. is disposed of.

N.K.Verma
M(A)

Mr
(M.S.Deshpande)

dt 10/10/93
order/Judgement despatched
to Applicant/Respondent (s)
on 20/10/93

Aug 28/10